CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK

$\frac{\text{O. A. NO. 508 OF 2013}}{\text{Cuttack, this the } 31^{\text{st}} \text{ day of July, 2013}}$

CORAM HON'BLE MR. A.K. PATNAIK, MEMBER (J) HON'BLE MR. R.C. MISRA, MEMBER (A)

Hrudananda Sahu, aged about 30 years, Son of Gokulananda Sahu, At-Bandala, P.O. Chichinda, P.S. Sohela, Dist-Baragarh

.....Applicant

Advocate(s)..... M/s. G.K. Nanda, S. Mohapatra

VERSUS

Union of India represented through

- 1. Secretary, Ministry of Railway, New Delhi-11.
- 2. General Manager, East Coast Railway, Chandrasekharpur, Bhubaneswar, Dist-Khurda.
- 3. Chairman,
 Railway Recruitment Board Bhubaneswar,
 At-D-79/80, Rail Vihar,
 Chandrasekharpur,
 Bhubaneswar-751023
 Dist-Khurda, Odisha.

...... Respondents

Advocate(s)..... Mr. T. Rath

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ORDER (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. G.K.Nanda, Ld. Counsel for the applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Railways, on whom a copy of this O.A. has already been served.

- 2. The Applicant has filed this instant O.A. assailing the inaction of Respondents in not allowing him extra time in written test and not earmarking the reservation of post as per the Disability Act 1995 as the applicant is a visually handicapped person and prays for quashing of the Employment Notice under Annexure-1.
- 3. We find from the prayer portion that the applicant has prayed to declare the recruitment for the post of Technician Gr. III/Electrical in category No.5 of employment Notice No. 4/2011 as illegal in absence of not identifying the number of post meant for visually handicapped person as per Section 33 of the PWD Act 1995 and not allowing extra time in the written test examination. This seems to be multiple prayers. Accordingly, Mr. Nanda does not want to press for the prayer so far as it relates for declaration of the recruitment as illegal and he confines his prayer only to allow extra time in the written test examination.
- 4. By drawing our attention to the letter No. 3030(5) (Conf-II) dated 11.08.2011 issued by the Secretary, Board of Secondary Education, Odisha, Cuttack, Mr. Nanda submitted that as per that letter 30 minutes extra time ought to have been provided to the visually handicapped persons. We are at loss to know whether this provision has also been incorporated by the Railways or Railway authorities have taken any decision to implement the said order, which has been issued by the Secretary, Board of Secondary

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Education, Odisha, Cuttack, applicable for the CT & DEP (CT) Examination-2011.

- In view of the above, we, at this stage, without entering into the merits of this case, dispose of this O.A. by directing Respondent No.3, i.e. Chairman, Railway Recruitment Board Bhubaneswar, to consider the representation made by the applicant on 07.01.2013 as per extant rules and provisions and communicate the result thereof to the applicant by way of a well reasoned order within 30 days from the date of receipt of a copy of this order.
- 6. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.
- As prayed for by Mr. Nanda, Ld. Counsel for the applicant, copy of this order along with paper book be sent to Respondent No. 3 at the cost of the applicant. He undertakes to file the postal requisites by 05.08.2013.

MEMBER (Admn.)

MEMBER(Judl.)

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